

Daily Orders for Case WP 18056/2024

Sl. No	Judge(s) Name	Date of Order	Daily Order
1	B.M.SHYAM PRASAD	10/07/2024	<p>The office objections, on perusal of the records, stand overruled. Sri Y H Vijaykumar, learned counsel is heard for the petitioner, on the grant of ad interim order. The petitioner is aggrieved by the constitution of an Enquiry Committee to look into the allegations of financial impropriety in raising travel claim bills. Sri Y H Vijaykumar submits that the petitioner's grievance must be examined in the backdrop of the petitioner's complaint about humiliation because of his caste against the Director, Dean of faculty concerned and one of the Members of the Standing Disciplinary Committee, and that the Director and Dean have themselves filed a civil suit against the petitioner for injunction against making public statements through media. Sri Y H Vijaykumar emphasizes that the petitioner has filed complaint because he has been repeatedly humiliated and denied promotion though duly qualified with necessary credentials; that the petitioner's complaint has been forwarded to Her Excellency, the President of India, and upon the communication from the President's Office, the Civil Rights Enforcement Directorate is investigating the complaint after the orders of the Chief Secretary. Sri Y H Vijaykumar submits that the constitution of the Committee to look into the alleged financial impropriety is made only as a counter and to gain a bargaining position subject to the outcome of the investigation by the Civil Rights Enforcement Directorate. In consideration of these submissions, and to ensure that there is no precipitation, the operation of the impugned Communication dated 24.06.2024 [Annexure-D] of the second respondent, and consequentially further proceedings by the Committee constituted as indicated therein, are stayed until the next date of hearing. There shall be Emergent Notice returnable within three weeks to the respondents.</p>